

Central Administrative Tribunal
Principal Bench

(19)

CCP No.412/93,
MA No.3502/93
in OA No.189/92

NEW DELHI, THIS THE 5TH DAY OF JANUARY, 1994.
Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman
Hon'ble Mr. B.N. Dhoundiyal, Member(A)
Sh Manjit Singh Gupta
S/o Shri S. Amrik Singh
B-1 Hari Nagar
New Delhi.

Petitioner.

(BY ADVOCATE SHRI K.B.S.RAJAN)

Vs.

1. Shri M.R.Sivaraman
Special Secretary(Indirect Taxes)
Ministry of Finance(Dept.of Revenue)
North Block
New Delhi.

2. Shri N.Raja
Collector of Central Excise
Central Revenue Building
I.P.Estate
New Delhi.

Respondents

(BY ADVOCATE SHRI P.P.KHURANA)

ORDER(ORAL)

JUSTICE S.K.DHAON:

in this CCP

The complaint/ is that the direction
given by this Tribunal on 11.11.92 in OA No.189/92
has not been complied with.

2. The only direction given by this Tribunal
was that the appeal preferred by the petitioner
should be disposed of within the specified time
by a speaking order.

3. A counter-affidavit has been filed today
annexing therewith a copy of the order dated 2.1.1993
purported to have been passed by the President of
India. We have gone/ the order and we are satisfied
that it discloses reasons. The order of the Tribunal,
therefore, has been substantially complied with.

4. This CCP does not survive any longer.
It is accordingly dismissed. Notices issued to the
respondents are discharged. There shall be no order
as to costs.

(B.N.DHOUNDIYAL)
MEMBER(A)

SNS

(S.K.DHAON)
VICE-CHAIRMAN(J)